

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 21423 OF 2008

Between:

1. L.Rajasekhar Reddy, S/o Sudhakar Reddy Surya Plot No.443-A27 Road N.86 Jubilee Hills, Hyderabad
2. N.Venkata Vara Prasad, S/.B.N Rao, Apartments 5A Jyothi Doyen Srinagar Colony, Hyderabad-500073
3. B.Sridhar Reddy, S/o B.S Sambhi Reddy A84 Journalist Colony Syndicate Bank Lane Jubilee Hills

...PETITIONERS

AND

1. Union of India , Through its Joint Secretary, Ministry of Health and Family Welfare Having its Office At Nirman Bhavan New Delhi
2. The State of Andhra Pradesh, Rep.by the principal Secretary, Ministry for Health Medical and Family Welfare Hyderabad
3. The Director General of Police, State of Andhra Pradesh, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue order a writ, order or direction more in the nature of writ of Certiorari quashing the impugned Notification No.GSR 417(E) dt 30-5-2008 as being ultra vires Articles 14,19(1) (g) and 21 of the constitution of India and also the cigarettes and other Tobacco Products(Prohibition of Advertisement and Regulation of Trade and Commerce Production Supply and Distribution) act 2003 and further declare that section 4, 25 and 31 of the said act are violative of Articles 14 and 21 and thus unconstitutional

I.A. NO: 1 OF 2008(WPMP. NO: 27996 OF 2008)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to order the sustantation of the operation implementation and effect of Notification No.GSR 417(E) P ublished in the Gazetee of India on 30-05-2008

Counsel for the Petitioner: SRI P. RAJENDER REDDY

**Counsel for the Respondent No.1: SRI GADI PRAVEN KUMAR,
DY. SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: GP FOR MED HEALTH AND
FAMILY WELFARE**

Counsel for the Respondent No.3: GP FOR HOME

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.21423 of 2008

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. P. Rajender Reddy, learned counsel appears for the petitioners.

2. Learned counsel for the petitioners seeks leave of this Court to withdraw the Writ Petition.

3. In view of aforesaid submission, the Writ Petition is dismissed as withdrawn.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-V.KAVITHA
ASSISTANT REGISTRAR**

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SECTION OFFICER

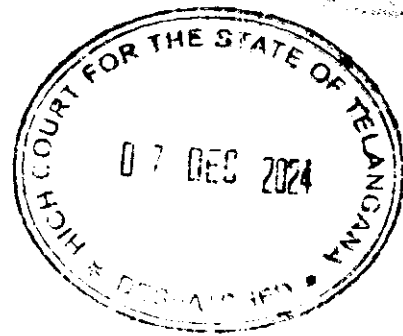
To,

1. One CC to SRI. P. RAJENDER REDDY, Advocate [OPUC]
2. One CC to SRI. GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
3. Two CCs to GP FOR HOME High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CD Copies
B M
GJP

CHR

HIGH COURT

DATED:14/10/2024



ORDER

WP.No.21423 of 2008

**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

⑨ CLR
4/12/24